

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 342/AT/2024

Subject : Petition under Section 63 of the Electricity Act, 2003, for adoption of transmission charges with respect to the Transmission System being established by Bhadla-III & Bikaner-III Transmission Limited.

Petitioner : Bhadla-III & Bikaner-III Power Transmission Limited (BPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Petition No. 343/TL/2024

Subject : Petition under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to the Transmission Licence to Bhadla-III & Bikaner-III Transmission Limited.

Petitioner : Bhadla-III & Bikaner-III Transmission Limited

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **30.12.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri L Aditya Mahesh, BPTL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petitions had been filed for the adoption of transmission charges in respect of "Transmission System Strengthening for Interconnection of Bhadla-III and Bikaner-III complex" ("the Project") as discovered pursuant to the tariff based competitive bidding process and for the grant of a transmission licence for establishing the Project. He further submitted that vide order dated 28.11.2024 in Petition No. 343/TL/2024; the Commission has already held that the Petitioner is eligible for the grant of a transmission licence and, consequently, directed to issue public notice under Section 15(5)(a) of the Electricity Act, 2003 inviting the suggestions or objections to the grant of a transmission licence to the Petitioner. However, in response thereof, no suggestion or objection has been received. He also added that there is a change in the name of the Petitioner Company and that the Petitioner be permitted to file an additional affidavit in this regard along with the requisite documents.

2. Considering the submissions made by the representative of the Petitioner, the Commission permitted the Petitioner to file its additional affidavit as above, within a week.

3. Subject to the above, the Commission reserved the matters for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)